

(ii) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Manipur Appropriation (Vote on Account) Bill, 1981, which was passed by the Lok Sabha at its sitting held on the 19th March, 1981, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

(iii) "In accordance with the provision of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Manipur Appropriation Bill, 1981, which was passed by the Lok Sabha at its sitting held on the 19th March, 1981 and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendation to make to the Lok Sabha in regard to the said Bill."

12.13 hrs.

ASSENT TO BILLS

SECRETARY: Sir, I lay on the Table following five bills passed by the Houses of Parliament during the current session and assented to since a report was last made to the House on the 17th February, 1981:—

1. The Appropriation (Vote on Account) Bill, 1981
2. The Appropriation Bill, 1981.
3. The Appropriation (No. 2) Bill 1981.
4. The Appropriation (No. 3) Bill, 1981.
5. The Delhi Sikh Gurdwaras (Amendment) Bill, 1981.

12.13 hrs.

PUBLIC ACCOUNTS COMMITTEE
SIXTEENTH AND TWENTY-SECOND REPORTS

SHRI CHANDRAJIT YADAV (Azamgarh): Sir, I beg to present the following Reports (Hindi and English versions) of the Public Accounts Committee:—

(1) Sixteenth Report on Action Taken by Government on the recommendations contained in the Seventieth Report (Sixth Lok Sabha) relating to Marketing & Sales Organisation.

(2) Twenty-second Report on Action Taken by Government on the recommendations contained in the Hundred and thirty-first Report (Sixth Lok Sabha) relating to Import of defective special purpose carriers and incorporation of incorrect data in a contract.

12.14 hrs.

RE. ADJOURNMENT MOTIONS ETC.

SHRI NIREN GHOSH (Dum Dum): Sir, I have given notice of an adjournment motion... (Interruptions)

MR. SPEAKER: You give some other motion; I cannot allow an adjournment motion.

PROF. MADHU DANDAVATE (Rajapur): Sir, you said that it is not a ruling....

MR. SPEAKER: That was the first part and I gave the ruling later on.

PROF. MADHU DANDAVATE: You said that it is not a ruling....

MR. SPEAKER: You come to me.

PROF. MADHU DANDAVATE: You have kept the matter open or you have closed it.

MR. SPEAKER: You come to me; I have given my ruling. As for this matter is concerned, I have given my ruling.

PROF. MADHU DANDAVATE: You are expected to give even an interpretation of your observation in this very House, not in your chamber. I want to know whether you have given a ruling or you have kept the matter open.

MR. SPEAKER: I have given the ruling.

PROF. MADHU DANDAVATE: But you had promised. You look at the records, you said "I am not giving the ruling."

MR. SPEAKER: No, no. That was the first part about the Vice-President's name.

PROF. MADHU DANDAVATE: You have said—you are on record—"It is not a ruling. I am only making an observation." Now you are saying that it is a ruling.

MR. SPEAKER: No, No; I have given my ruling.

PROF. MADHU DANDAVATE: You have gone on record as having said that it is an observation.

MR. SPEAKER: When did I deny that? That was an earlier part which I was connecting with the Vice-President's name. The ruling was the latter part which I read.

PROF. MADHU DANDAVATE: The matter is open or not.

MR. SPEAKER: It is final. Shri Rajesh Kumar Singh.

श्री रामावतार शास्त्री (पटना): अध्यक्ष जी, टिस्को, जमशेदपुर के आदिवासी धरने पर बैठे हुए हैं श्रम शक्ति भवन के सामने

अध्यक्ष महोदय: शास्त्री जी आप क्या करते हैं। उस पर एडजर्नमेंट मोशन नहीं आ सकता। बिला वजह हाउस का समय जाया करते हैं।

(व्यवधान)

अध्यक्ष महोदय : आप बीच में मत खड़े होइयें, अच्छा नहीं लगता। आपको समझाया था फिर वही कर रहे हैं आप।

(व्यवधान)

श्री रामावतार शास्त्री: आदिवासी मामला बड़ा गम्भीर है जिस पर हमने एडजर्नमेंट मोशन दिया है।

अध्यक्ष महोदय : एडजर्नमेंट मोशन नहीं आ सकता।

श्री रामावतार शास्त्री : क्या दूसरे रूप में दें?

अध्यक्ष महोदय: तब उसके बारे में सोचेंगे।

I cannot give you my ruling here. Shri Rajesh Kumar Singh. (Interruptions)

अध्यक्ष महोदय: अगर आपको वह पसन्द नहीं आया तो दोबारा मिलिये मुझसे। (व्यवधान) आपने कल बात की, वह पसन्द नहीं आई तो दोबारा मिलिये। (व्यवधान) मांतीभाई दोबारा मिलिये।

(व्यवधान)

MR. SPEAKER: Nothing is going on record.

(Interruptions)

अध्यक्ष महोदय: कानून के हिसाब से सूना जायेगा, वैसे नहीं।

Nothing is going on record.

(Interruptions)**

अध्यक्ष महोदय: आप अपने लीडर से कुछ लीजिये। भ्रष्टाचार जरूर खत्म करके फिक्र मत करो। प्रधान मंत्री जी ने कहा है

कि भ्रष्टाचार से लड़ाई करनी है, इसको दबाकर करना है, फिकर मत करो। (व्यवधान) मैंने बताया कि आपकी बात विचारधीन है। मैं फाक्ट्स फाईल कर रहा हूँ। जो चीज कंसप्शन में आती है, उसको दबाकर नहीं रहने दिया जाएगा, प्रधान मंत्री जी ने भी कहा है, इसका ठीक वितरण करेंगे। (व्यवधान)

आप मेरे पास आ जाइयें, बात करेंगे आपसे। (व्यवधान) आप क्या कम कर रहे हैं। साहब, (व्यवधान) कल भी कहा, आज भी कहा, इसमें कोई फायदा नहीं होगा।

Nothing is going on record.

(Interruptions)

भाई है, ऐसा चलता है, मैं देखता हूँ।

SHRI YESHWANTRAO CHAVAN (Satara): I have just to raise one point for your information. You said, at the first moment, to Mr. Dandavate that you were not giving a ruling. That is a very important issue—allegation against a Member of my Party in Rajya Sabha. I have nothing against the Minister concerned. He is a young person, I wish him well. But if he behaves irresponsibly, I think, he must not be protected. This is the main thing.

MR. SPEAKER: No strictures against him.

PROF. MADHU DANDAVATE: Keep it open.

SHRI YESHWANTRAO CHAVAN: At least, keep it open.

अध्यक्ष महोदय: मेरी बात सुनिये। मैंने जितनी बात पहले हिन्दी में आपसे करी हिदायतुल्ला साहब के नाम के

मताल्लिक, मैंने कहा कि वह बिल्कल रूलिंग नहीं थी। मैंने डाबजर्व किया था। जो मैंने बाद में पढ़ा, उसके लिए कहा कि this is my ruling. It is so simple; it is lear. I did not mix it.

Mr. Rajesh Dandavate Singh.

PROF. MADHU DANDAVATE: Excuse me for a minute. I was pointing out to you the convention in this House. Any number of times this has been done. Even when the Privilege Motion against Shrimati Indira Gandhi was there, even at that time Members were allowed to make their submissions on this issue and then only a decision was taken.

अध्यक्ष महोदय: आप आइयें, बताइयें। आप माननीय हैं, आदरणीय हैं।

(व्यवधान)

अध्यक्ष महोदय: अच्छा, आपके कथानुसार काम करेंगे, आप आइयें।

(व्यवधान)

PROF. MADHU DANDAVATE: We do not get the protection. The Minister gets the protection.

MR. SPEAKER: I do not provide any protection.

आपका पता है, मेरे पास भी था, सारा कुछ हुआ है। मंत्री तमन्की हो जायेंगी तो वह भी मैं कर दूंगा।

PROF. MADHU DANDAVATE: In practice, it will mean that you are giving protection to the Ministers and not to ordinary Members of Parliament...

MR. SPEAKER: No, Sir, I am not providing protection to anybody.

(Interruptions)

MR. SPEAKER: Nothing is going on record.

शास्त्री जी, आप क्यों नहीं बैठते? जब कुछ होगा तो देखेंगे। (व्यवधान) **

श्री मोती भाई आर. चाँधरी: **
अध्यक्ष महोदय : अच्छी बात है ।

12.19 hrs.

(Shri Motibhai R. Chaudhary
then left the House)

12.19 hrs.

CALLING ATTENTION TO MAT-
TER OF URGENT PUBLIC IMPOR-
TANCE

REPORTED SHORTALL IN INTEREST ACCOUNT
OF EMPLOYEES' PROVIDENT FUND OR-
GANISATION

श्री राजेश कुमार सिंह (फिरांजाबाद):
अध्यक्ष महोदय, मैं अविलम्बनीय लोक
महत्व के निम्नलिखित विषय को और ध्रम
मंत्री का ध्यान दिलाता हूँ और प्रार्थना करता
हूँ कि वह इस दार में एक वक्तव्य दे:--

- | | |
|--------------------------------------------------------------------------------------------------------|-------------------|
| (i) Central Government securities | Not less than 20% |
| (ii) State Government securities and Government guaranteed securities. | Not less than 20% |
| (iii) Post Office Time Deposit and seven years National Savings Certificates (Second and Third issue). | Not exceeding 35% |
| (iv) Special Deposits Scheme | Not exceeding 25% |

It has been further liberalised with effect from 1st
January, 1981, as under:—

- | | |
|---------------------------------------------------------------------------------------------------------|-------------------|
| (i) Central Government securities | Not less than 15% |
| (ii) State Government securities and Government guaranteed securities. | Not less than 15% |
| (iii) Post Office Time Deposits and seven years National Savings Certificates (Second and Third issue). | Not exceeding 40% |
| (iv) Special Deposits Scheme | Not exceeding 30% |

**Not recorded.

“कर्मचारी भविष्य निधि संगठन को
व्याज खाते में 26.4 करोड़ रुपये की
कमी, जिसका मुख्य कारण सरकारी
गारंटीशुदा प्रत्याभूतियों में बड़ी
राशियों का लगाया जाना है, जिन पर
व्याज की दर कम है, के समाचार तथा
इस स्थिति पर काबू पाने के लिए सरकार
द्वारा की गई कार्यवाही ।”

12.20 hrs.

[MR. DEPUTY-SPEAKER in the Chair].

THE MINISTER OF STATE IN
THE MINISTRY OF LABOUR
(SHRIMATI RAM DULARI SINHA):
Sir, The pattern of investment is
prescribed by Government from time
to time under para 52 of the Em-
ployees' provident Fund Scheme. In-
itially Government required that all
the monies be invested in Govern-
ment securities. The investment
pattern had since been liberalised and
was in force from 1-1-1979 to 31-12-
1980 as under:—